

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**689/2016**

**IN THE MATTER OF:**

EMAAR Developers Ltd and EMAAR MGF ... Petitioner/Applicant  
Land Ltd.

**Order Under Section 230-232 of the Companies Act, 2013**

**Order delivered on 11.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Dr. U.K. Chaudhary, Sr. Adv., Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Shravan Chandrashekhar, Ms. Manisha Sharma, Advs. in CA-128 of 2020  
Ms. Pooja M. Saigal, Mr. Yudhister Singh, Mr. Nipun Gupta, Advs.  
For the Respondent : Mr. Saurav Agarwal, Mr. Daksh Ahluwalia, Ms. Arvena Sharma, Mr. Ashish Joshi, Mr. Adil Vasudeva, Advs. for the R-1

**ORDER**

Today, Ld. Sr. Counsel Mr. Sajan Poovayya appeared on behalf of Emaar Holding – II and made submissions with respect to issue no. 4 which is a transaction called 'Nanny'. He also showed us various documents relating to the offending transaction.

At the request and consent of all the Ld. Counsels appeared, list the matter along with the pending applications for a physical hearing on **18.05.2023**.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**